

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

27

Application No.416, 573/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES: M/s. Phadnis Properties Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act 1956.

S. No.          NAME                          DESIGNATION                          SIGNATURE

**ORDER**

**Application No.416, 573/73(4)/NCLT/MB/MAH/2017**

None present on the Applicant side. Since Court – II of NCLT has already initiated Corporate Insolvency Resolution process by declaring moratorium against this Company, this Petition is hereby dismissed with a liberty to the Applicant to appear before Interim Resolution Professional with their claims.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)